

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO.2859
TO BE ANSWERED ON 20.03.2018**

Assistance to get rid of illegal encroachment of Waqf properties

2859. SHRI K. RAHMAN KHAN:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the details of the schemes that have been implemented by Government for the development and strengthening of the State Waqf Boards;
- (b) whether Government proposes to assist the State Waqf Boards to get rid of the illegal encroachment of the Waqf properties;
- (c) whether any fund been released by the National Waqf Development Corporation to the State Waqf Boards to deal with the illegal encroachment of the Waqf properties; and
- (d) if so, the details of funds released for this purpose, State-wise?

ANSWER

**MINISTER OF MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)**

- (a): The Central Government's Scheme of Strengthening of State Waqf Boards (SWBs) provides for financial assistance to SWBs to strengthen them resulting in a more transparent and accountable administration and management of their waqf properties and allow improvement in income generation and attaining self-sufficiency. The scheme has now been modified and renamed as Qaumi Waqf Board Taraqqiati Scheme (QWBTS).
- (b) Under QWBTS, financial assistance is provided to SWBs for GIS Mapping of waqf properties which would help in identification and removal of encroachment.
- (c) & (d): National Waqf Development Corporation Ltd. (NAWADCO) was Implementing Agency for the scheme of Strengthening of State Waqf Boards (SWBs) till March, 2017. Funds under the scheme were released to NAWADCO for further disbursement to SWBs for engaging manpower to strengthen their administration and management of waqf properties as well as GIS Mapping of waqf properties to identify & prevent the encroachment. The SWBs-wise funds

Contd/-

released under the scheme during the Financial Years 2014-15, 2015-16 & 2016-17 is as under:-

(Rs. in Lakhs)

S.No.	Name of State Waqf Boards	2014-15	2015-16	2016-17
1	Andaman Nicobar Islands	6.00	5.62	3.44
2	Bihar State Shia	6.00	5.62	13.80
3	Dadra & Nagar Haveli	6.00	5.62	13.38
4	Lakshadweep	6.00	5.62	2.18
5	Pudducherry	6.00	5.62	2.18
6	Bihar State Sunni	14.50	15.12	35.49
7	Chhattisgarh	14.50	15.12	6.88
8	Himachal Pradesh	14.50	15.12	12.96
9	Jharkhand State Sunni	14.50	15.12	7.18
10	Uttrakhand	10.49	9.73	35.36
11	Delhi	14.50	17.14	9.86
12	Kerala	14.50	18.93	41.06
13	Uttar Pradesh Shia	14.50	10.99	41.49
14	Gujarat	16.99	19.86	15.68
15	Haryana	16.99	19.86	45.34
16	Madhya Pradesh	16.99	19.86	10.87
17	Punjab	16.99	19.86	11.33
18	Rajasthan	16.99	19.86	24.73
19	West Bengal	16.99	19.86	18.47
20	Andhra Pradesh	17.63	12.82	33.46
21	Karnataka	17.63	22.28	28.20
22	Maharashtra	17.63	22.28	14.02
23	Uttar Pradesh Sunni	17.63	22.28	53.93
24	Assam	10.00	3.63	1.41
25	Manipur	10.00	5.64	13.38
26	Meghalaya	10.00	5.64	13.38
27	Tripura	10.00	5.64	7.29
28	Odisha	-	15.12	35.36
29	Tamilnadu	-	18.93	40.21
30	Telangana	-	14.86	30.23
